

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00017/2021

Dated Friday the 8th day of January Two Thousand Twenty One

**CORAM : HON'BLE SHRI. S. N. TERDAL, Member (J)
HON'BLE SHRI. C. V. SANKAR, Member (A)**

(Through Video Conferencing)

S.Jayalakshmi, W/o. Late A. Shanmugam,
Qtrs. No. 661/8, Type-I Quarters,
Cordite Factory Estate, Aravankadu,
Nilgiris District.

....Applicant

By Advocate M/s. C. P. Sivamohan

Vs

1.The Union of India,
rep by Ministry of Defence,
Ordnance Factory Board,
rep by Additional DGOF,
10-A, S.K.Bose Road, Kolkata 700001.

2.The General Manager,
Cordite Factory,
Aravankadu, Nilgiris District.

....Respondents

By Advocate Mr. Su. Srinivasan, SCGSC

ORAL ORDER

(Pronounced by Hon'ble Shri. S. N. Terdal, Member(J))

The relief prayed for in this OA is as follows:

"To issue a direction, directing the respondents 1 & 2 to consider the applicant's representations dated 05.02.2019 and 09.06.2020 in providing employment assistance to the applicant's son S. Kiran on compassionate ground at Cordite Factory, Aravankadu, Nilgiris District and pass such other order as this Hon'ble Tribunal deem fit and necessary and thus render justice."

2. Heard Mr. C. P. Sivamohan, counsel for the applicant & Mr. Su. Srinivasan, SCGSC appearing for the respondents on advance notice.
3. At the time of hearing, counsel for the applicant submits that this OA may be disposed of with a direction to the respondents to dispose of the pending representations of the applicant dt. 05.02.2019 & 09.06.2020 within a stipulated time frame.
4. Accordingly, without going into the merits of the case, this OA is disposed of with a direction to the respondents to consider the pending representations of the applicant dt. 05.02.2019 & 09.06.2020 and pass a reasoned and speaking order as per law within a period of two and half months from the date of receipt of a copy of this order.
5. OA is disposed of at the admission stage. No costs.

(C.V.Sankar)
Member(A)

(S.N.Terdal)
Member(J)

08.01.2021

SKSI